

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED THURSDAY, THE THIRTEENTH DAY OF JULY ONE
THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN

MR. V. LAL, COUNSEL FOR APPLICANT, IN CHIEF RESPONDENT

ORIGINAL APPLICATION NO.327/89

P.C.Thomas

- Applicant

Vs

1. Director Maintenance
Southern Telecom Sub Region
Ernakulam, Cochin-682 016.

2. Accounts Officer
Southern Telecom Sub Region
Ernakulam, Cochin-682 016.

- Respondents

3. General Manager
(Maintenance)
Southern Telecom
Region, Madras.

M/s Sebastian Paul & Subal J Paul -

Counsel of the
applicant

Mr. P.V. Madhavan Nambiar, SCGSC -

Counsel of the
respondents

O_R_D_E_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

I have heard the learned counsel for both the parties.

The learned counsel for the applicant states that an appeal dated 12.10.1988 against the impugned order is pending with the respondent No.3. In view of this fact, I close this application with the direction to respondent to dispose of the aforesaid appeal within a period of 2 months from the date of receipt of communication of this order with liberty to the applicant to approach this Tribunal, if so advised in accordance with law, in case he feels aggrieved by the outcome of the appeal.

S.P.M.

(S.P.MUKERJI)

VICE CHAIRMAN

13-7-89

trs